

**SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHIVAM WATER TREATERS PRIVATE LIMITED

1.	NAME OF CORPORATE DEBTOR	SHIVAM WATER TREATERS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	14/08/2001
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies - Ahmedabad
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U29197GJ2001PTC039888
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office: 3, Kahankrupa Shopping Centre, Opp. Vasna Bus Stop, Vasna, Ahmedabad-380007. Gujarat Principal Office (Corporate Office): 201-203, Shital Varsha Arcade, Opp. Girish Cold Drinks, Off C G Road, Navrangpura, Ahmedabad - 380009. Gujarat
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	12/07/2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	17/07/2019 (Date of receipt of certified copy of the order 8/8/2019)
8.	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	HEMA SHAH IBBI/IPA-001/IP-P00343/2017-18/10644
9.	ADDRESS & EMAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	216, Madhupura Vyapar Bhavan, near Gunj Bazaar, Madhupura, Ahmedabad-380004 Email Id- ca.hemashah@gmail.com
10.	ADDRESS & EMAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	216, Madhupura Vyapar Bhavan, near Gunj Bazaar, Madhupura, Ahmedabad-380004 Email Id- liquidatorswtplt@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	7/9/2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Shivam Water Treaters Private Limited** on 17/07/2019.

The stakeholders of **Shivam Water Treaters Private Limited** are hereby called upon to submit a proof of their claims, on or before 7/9/2019, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means in its respective forms available in Schedule II of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: Hema Shah

Date: 11/08/2019

Place: Ahmedabad

